

DR. RANEN SEN : It is a well known fact that in all this theft and pilferage a section of railway employees is invariably involved. Has Government any scheme or proposal to associate the railway trade unions in the attempt to see that wagon-breaking, pilferage and other things do not take place ?

SHRI K. C. PANT : Government would certainly welcome the co-operation of the trade unions in this task.

DR. RANEN SEN : Government have to take the initiative. Have they any scheme for this ?

SHRI K. C. PANT : That is really the concern of the Railway Ministry. Here I can only answer the question on behalf of the Home Ministry to the extent that the Railway Ministry have sought our assistance. Even so, as I said, Government would welcome the co-operation of the trade unions.

DR. RANEN SEN : In view of the fact that the operation of inter-State criminal gangs is involved in this wagon-breaking, pilferage and destruction, has it been thought necessary by the Government of India or the Home Ministry to make a sort of inter-locking of the activities of the State police departments also ?

SHRI K. C. PANT : As a first step, as I said in the statement also, better intelligence is to be collected, and with the intelligence being available, wherever the ramifications of these activities are found, action will have to be taken. I have already indicated that action against receivers of stolen property and criminals involved is being undertaken by the Government of West Bengal. If we find ramifications in any other State, most certainly we shall take action there also.

श्री फूल चन्द्र वर्मा : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहता हूँ कि रेलवे यादों में चोरी को रोका जा सके उसके लिए सामाजिक संगठनों ने और जनता ने सरकार को सुझाव दिये थे तो उसके सम्बन्ध में आपने कुछ कार्यवाही की है ?

श्री कृष्ण चन्द्र पन्त : क्या सुझाव दिये थे वह तो मुझे मालूम नहीं है, शायद रेलवे मंत्रालय को दिये हों, लेकिन जहाँ तक इसमें जनता का सहयोग प्राप्त हो सकता है और जहाँ तक गांवों में जनता का यह सहयोग प्राप्त हो सकता है कि अगर कोई चोरी करते देखा जाये प्रोबेरहेड ट्रांसमिशन वायर की तो उसकी खबर पुलिस को दें तो उसका स्वागत है और हमें आशा है कि ऐसा सहयोग मिलेगा ।

#### Renewal of Indo-U.A.R. Trade Agreement

\*838. SHRI H. M. PATEL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the attention of Government has been invited to a report in the *Sunday Standard* dated the 13th June, 1971 saying that the Indo-U. A. R. trade is in doldrums and there is no sign of renewal of the agreement ;

(b) the impediments in the renewal of the agreement ; and

(c) the extent to which our foreign exchange earning is likely to be affected in case of agreement is not renewed ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) Government have taken note of the Press Report.

(b) and (c). The total trade between India and U.A.R. is of the order of Rs. 75 to 80 crores per annum. Some difficulties are bound to emerge in such a large volume of trade. These are usually resolved by negotiations to mutual satisfaction. Such negotiations are being conducted with the Government of U.A.R. and it is premature to forecast the final outcome at the present stage of negotiations.

SHRI H. M. PATEL : Out of this Rs. 70—Rs. 80 crores of total trade with the U.A.R., how much is accounted for by imports and much by exports.

SHRI L. N. MISHRA : Our export to UAR is much bigger compared to our import from UAR. It is mainly because we only import cotton from the UAR, while we

export a large number of items, and till today the technical credit outstanding is an amount of Rs. 13 crores.

SHRI H. M. PATEL : What are the major items of export from this country which are affected by the present situation ?

SHRI L. N. MISHRA : Our exports are not being affected because a new agreement has to be arrived at some time in July. We are having discussions, and with them. Officials have not yet finished the discussion, and ministerial discussion is to follow. The main items of our export to UAR are largely tea, jute manufactures and engineering goods. I do not think anything will be affected. We have to sort out the question of payment. They are in financial difficulties, and they say that it will not be possible for them to make payment straightaway according to the present arrangements. We will have to evolve some kind of formula. But we have our own difficulties and we cannot agree to the formula suggested by them. Therefore, after discussion alone we will be in a position to say what the outcome will be.

#### Import of U. S. Films through American Motion Pictures Association

\*840. SHRI SHASHI BHUSHAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) Whether U.S. films are being imported into the country through the American Motion Pictures Association ;

(b) if so, the terms of agreement with the Association ;

(c) the total amount of foreign exchange involved in the import of U. S. films during the last three years and the amount of profit to the Association during the same period ;

(d) whether the period of agreement entered into with this Association is going to be completed in the recent future ; and

(e) whether Government propose to import such films through the Indian Motion Pictures Export Corporation instead of the American Motion Pictures Association and, if so, the particulars of the proposal ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) to (e) : A statement is laid on the Table of the House.

#### Statement.

(a) Yes, Sir.

(b) The present agreement with Motion Pictures Export Association of America which came into effect on 1. 7. 1968 expires on 30. 5. 71. In terms of the agreement, member companies of Motion Pictures Export Association of America, Inc., Bombay, are allowed to import feature films on a quota of 50% of the basic year.

(ii) All earnings of the films imported are held under blocked accounts in India out of which an amount up to Rs. 25 lakhs is allowed to be remitted by all companies together per annum. The balance amount is to be utilised for purchase, renting of Indian films, production and co-production in India, travel expenses of business executives, charges for processing in bond in India, building purchase, leasing and renovating of motion picture theatres in India, printing and other expenses on publicity etc.

(iii) Import of one short for each print of feature film is also permitted. 50% of the footage of shorts as imported is to be adjusted against the quota of Motion Pictures Export Association of America.

(c) No payment is made for import or purchase of the films under the agreement. The total amount of collections on exhibition of American films and amount remitted during the last three years is as under:—

Year (July-June)	Amount Collected	'Value in Rs. lakhs Amount Remitted.
1967-68	3,12	10
1968-69	2,27	38
1969-70	2,91	25